

BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTH ZONE BENCH, CHENNAI

ORIGINAL APPLICATION NO.17/2022/SZ

PERMANDLLA KIRAN KUMAR

...APPLICANT

VS

THE STATE OF TELANGANA & 13 OTHERS

...RESPONDENTS

ADDITIONAL TYPED SET OF PAPERS FILED ON BEHALF OF THE
13 – 15 RESPONDENTS

S.NO.	DATE	DESCRIPTION OF DOCUMENT	PAGE NO
1.	08.05.2023	RTI filed by the 13 th Respondent	1-2
2.	07.07.2023	RTI filed by the 13 th Respondent	3-5
3.	-	Reply to RTI Petition	6-12
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5.		Photos	14-18

Dated at Chennai on this 13th day of April 2024

N. Nigam

COUNSEL FOR RESPONDENTS 13 -15

R T I ACT 2005



Date : 08/05/2023

TO

Regional Deputy Director,

Survey Land record

Telangana

Sub : Please Provide Survey Report copy for Survey Number 19 (Forest Land) Of Gajularamaram (V) - **Survey conducted for NGT case. File No A5-156-2021. Dt18-03-2023.**

Sir,

I, **K . Raja Reddy** - Managing Partner of Space Vision Edifice, am having land/plots in Survey No 15 at Gajularamaram (v) which is adjacent to survey number 19 (Forest Land). There is survey conducted for entire forest land under sy no. 19 during last month for NGT (National Green Tribunal) Case. We are also one of the party in this NGT case. As we are adjacent to Survey No. 19, We are also party in the land survey conducted by RDD and Forest Departments. The Land Survey has been completed and Survey Report submitted to your authorities. As we are also party in NGT case, We need to have a copy of Survey report conducted by RDD and Forest departments.

Kindly provide survey Report for Sy No. 19 (Forest Land) conducted by RDD and Forest departments at the earliest.

Thanking You,

[Handwritten Signature]
 08/05/23
 Office of the
Regional Deputy Director,
 Survey & Land Records,
 Hyderabad.

Yours Faithfully
[Handwritten Signature]
 (K.Raja Reddy)

- 9988731999
 - 9552 9999 -

GOVERNMENT OF TELANGANA

From
Sri G.V.Maheshwar Rao, B.Tech.
Regional Deputy Director,
Survey & Land Records,
Hyderabad.

To
The Collector & District Magistrate,
Medchal-Malkajgiri District.

Rc.No.A5-156-2021. Dated:18.03.2023.

Sir,

Sub: S&LR Dept. - Medchal-Malkajgiri District - Hon'ble NGT, Chennai OA No.17 of 2022 filed by premandlla Kiran Kumar, Gajularamaram (V) Shapurnagar, Jeedimetla, Quthubullapur (M) - Order dated:11.02.2022- discrepancy noticed - proposals submitted to conduct joint survey by RDD , S&LR, Hyderabad & DFO Medchal-Malkajgiri - joint inspection conducted - report submitted - Regarding.

Ref: 1. Rc.No.LP/631/2022, dated:06.12.2022 of the Collector & District Magistrate, Medchal-Malkajgiri District.
2. Rc.No.32/2022/D, Dt:28.12.2022 of the District Forest Officer, Medchal Malkajgiri District.
3. This office even letter dated:21.01.2023 & 20.02.2023.
4. Notice Rc.No.A2/356/2020, dated: & 23.12.2023, AD/IOS, S&LR Medchal Malkajgiri District.

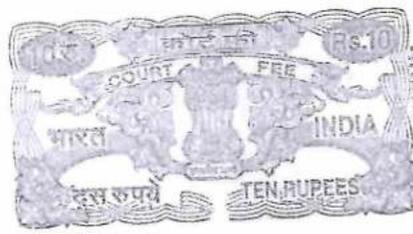
& & &

I invite kind attention to the subject above cited and submit as per proposals submitted vide reference 1st cited to conduct joint survey along with District Forest Officer Medchal Malkajgiri to finalize the total area of Forest land and the area of the encroachment that took place in Sy.No.19 of Gajularamaram village. It is to submit accordingly this office while fixing the date of survey on 27.01.2023 & 28.01.2023 directed the Inspector of Survey, (S&LR) Medchal Malkajgiri District vide reference 3rd cited to issue notices. Wherein the notices for survey were issued vide reference 4th cited.

It is to submit that as per scheduled the joint survey was conducted wherein by utilizing DGPS machine (electronic survey instrument compactable with computer) data was collected. The ground collected DGPS data was analyzed with reference to the village map and subsequently to relay the data on field by fixing joint inspection date on 02.03.2023, 03.03.2023 survey notices to all the concerned were issued vide reference 4th cited read with reference 3rd cited. Accordingly as per schedule the survey work was carried out on 04.03.2023 also and completed demarcation duly by fixing the boundaries of Sy.No.19 of Gajularamaram village and noting encroachment details in Sy.No.19 and other surrounding survey numbers & vice versa. Accordingly a self explanatory location sketch is enclosed for kind perusal and necessary action.

*RTI FILE NO A4/50/2023
ISSUED UNDER RTI ACT-05*

Yours faithfully



Dated: 07-07-2023.

To,
The Public Information Officer,
Office of the District Forest Officer,
Medchal Malkajigiri District,
Medchal.

Sir,

Sub: Request for furnishing of certain information relates to Gajularamaram Reserved Forest Block situated in Sy. 19 of Gajularamaram Village, Quthubullapur Mandal, Medchal Malkajigiri District - Requested -Reg.

I request that the following information being sought for under the provisions of Sec. 6 & 7 of Right to Information Act, 2005 may kindly be furnished at an early date.

1. Under which Sections/Acts the Gajularamaram Forest Block has been declared as Reserved Forest, if so declared as Reserved Forest, the copies of (i) Gazettee notification, (ii) location map with survey sketch, (iii) Field Book with Tippians and (iv) all other related papers pertaining to the Reservation process documents may kindly be supplied duly attested.
2. Further whether the above Forest Block has been notified under different Sections viz. Sec. 4, 15, 28 & 29 of A.P./T.S. Forest Act, 1967 or not. , If notified under any of these Sections, the copies of all the documents requested for under item No. (2) above may kindly be supplied duly attested.
3. If not yet notified, the reasons for not notifying the same under such essential Sections which is the primary duty of the Forest department to hold the land may kindly be furnished.
4. What is the total land consisting of Sy. No. 19 of Gajularamaram Village as per the Revenue Settled Records at the time of handing over the land to the Forest Department and to what extent land from the said Sy. Number 19 has been included in the said Reserved Forest Block. The copy of the transfer deed executed at the time of handing over and taking over of the land between Revenue & Forest Department may kindly be furnished duly attested.
5. Since from the date of declaration of the Forest Block the entire land is in the control of Forest Department as agreed before the NGT. If it true where is the question of encroaching

any piece of the land by the encroachers when the departmental security is there. A specific reply to this item may kindly be furnished.

6. If any encroachments inside the Reserved Forest Block, Gajularamaram have occurred, the details thereof may be given with Google map and coordinates. If the encrochments have really happened, have they entered the boundary of the Forest Block bypassing the Pakka Constructed Boundary Pillars or have they removed the Boundary Pillars. If such illegality is happened, the action taken by the department with date of occurrences incident wise may kindly be furnished with Forest Offence & Criminal Cases lodged details may kindly be furnished.
7. Recently, a joint survey of the entire land of Gajularamaram Forest Block was conducted by the RJD, S&LR., Department. In this survey it was concluded by the S&LR Departmental authorities that certain private patta land is in occupation of Forest Department. If it is fact how the departmental authorities have occupied the private land bypassing their own permanent fixed boundary and the permanent boundary Pillars. This details may kindly be furnished.
8. According to the settled records and map of Revenue Department the entire area of Sy. 19 of Gajularamarm Village is only Ac.437-00 Guntas. In such a case how does Ac. 471-14 Guntas can be claimed by the Forest Department when the entire area of the Sy. 19 of Gajularamaram is declared as Reserved Forest. Further as against the notified village records of Ac. 437-00 Guntas, the Forest Department is already in procession of Ac. 442-00 Gunta. In such a case does it not the Forest Department is already in illegal procession of private patta lands in addition to the land of Sy. No. 19. Pleaase confirm this particular point specifically.
9. Further as declared in the joint survey the Forest Department is already in possession of Ac. 442-00 Guntas. Since as per Village map and Revenue Records which are required to be treated as authenticated records, the land in Sy. 19 of Gajularamaram is only Ac. 437-00 Guntas. Further the Sy. No. 19 boundary line is having lot of curves in the Village map, but the joint inspection map the curves have been eliminated and straight bends have been drawn due to which the deviation to the extent of Ac. 05-00 Guntas is at a higher level. The contents of this point may kindly be confirmed clearly correct or not.

10. The copy of the Counter Affidavit filed before the NGT., Chennai by the Forest Department being one of the respondent may kindly be furnished.

11. As per the interim directions of the NGT, the joint survey team headed by the RJD constituted by the District Collector, Medchal Malkajigiri District has taken up the joint survey of land situated in Sy. No. 19 of Gajularamaram and finalized the boundaries with reference to the boundary bends at each Sy. No. In such a case is the Forest Department is taking steps to re fix the boundaries of R.F., Gajularamaram now a fresh or not. Please furnish specific reply whether implementing or not.

2. The Court Fee stamp worth of Rs. 10/- is affixed on this application towards application fee as required under the provisions of the RTI Act, 2005. Further a banker's DD/Cheque No. 532120, dated. 07/07/23 amounting to Rs. 1,000/- drawn at SBI, Medchal in favour of District Forest Officer, Medchal Malkajigiri District is also enclosed here with towards photostat copies of the documents sought for.

3. Early reply in the matter is requested sir.

Yours faithfully,
K. Raja Reddy
(K. RAJA REDDY)

Plot No. 534,
Vivekananda Nagar,
Kukatpally, Hyderabad-500072,
Mobile:9155299999



A/c Payee
kotak 532120 - KUKATPALLY
Kotak Mahindra Bank

532120

Valid for three months from date of issue

दिनांक	0	7	2	0	2	3		
Date	D	D	M	M	Y	Y	Y	Y

UTILITY FORMS PVT. LTD./CTS-2010

DISTRICT FOREST OFFICER MEDCHAL MALKAJGIRI
On demand pay को या उनके आदेश पर Or Orde

One Thousand only
रुपये Rupees

*** Not Over INR. 1,000.00 ***
अदा करें। ₹ 1,000.00

Payable At For Value Received for Kotak Mahindra Bank Ltd.

Hyderabad (0552) Purchaser: MANENDAR JANKANI

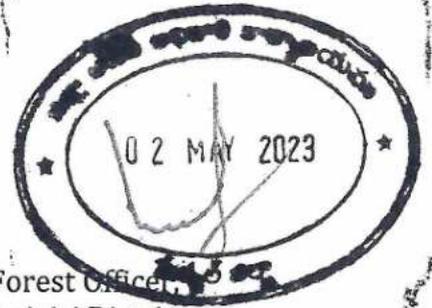
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(Drawee Branch) Please sign above this line

532120 000485000 16

3

GOVERNMENT OF TELANGANA



From:
Sri G.V.Maheswara Rao, B.Tech., (Civil),
Regional Deputy Director,
Survey & Land Records,
Hyderabad.

To,
The District Forest Officer,
Medchal Malkajgiri District.

Rc. No.A5-156-2021, Dated:-26.04.2023.

Sir,

Sub: TSFD – Original application No.17/2022EZ filed before NGT, South zone bench, Chennai by Permandla Kiran Kumar – joint survey conducted by RDD S&LR Hyderabad & DFO Medchal-Malkajgiri – inspection report submitted – requisition submitted for Geo-Coordinates of Sy.No.19 - provided - Regarding.

Ref: Rc.No.32/2022, dated:29.03.2023 of the DFO Medchal Malkajgiri Dist.

& & &

I invite attention to the subject above cited and enclose herewith the GPS coordinate of Sy.No.19 (Forest land) situated at Gajularamaram village Quthbullapur Mandal of Medchal-Malkajgiri District as desired vide reference 6th cited for necessary action.

Yours faithfully

ENCL: As above

Regional Deputy Director
Survey and Land Records
Hyderabad.

ISSUED UNDER RTI 2005
o/o District Forest Officer
Medchal

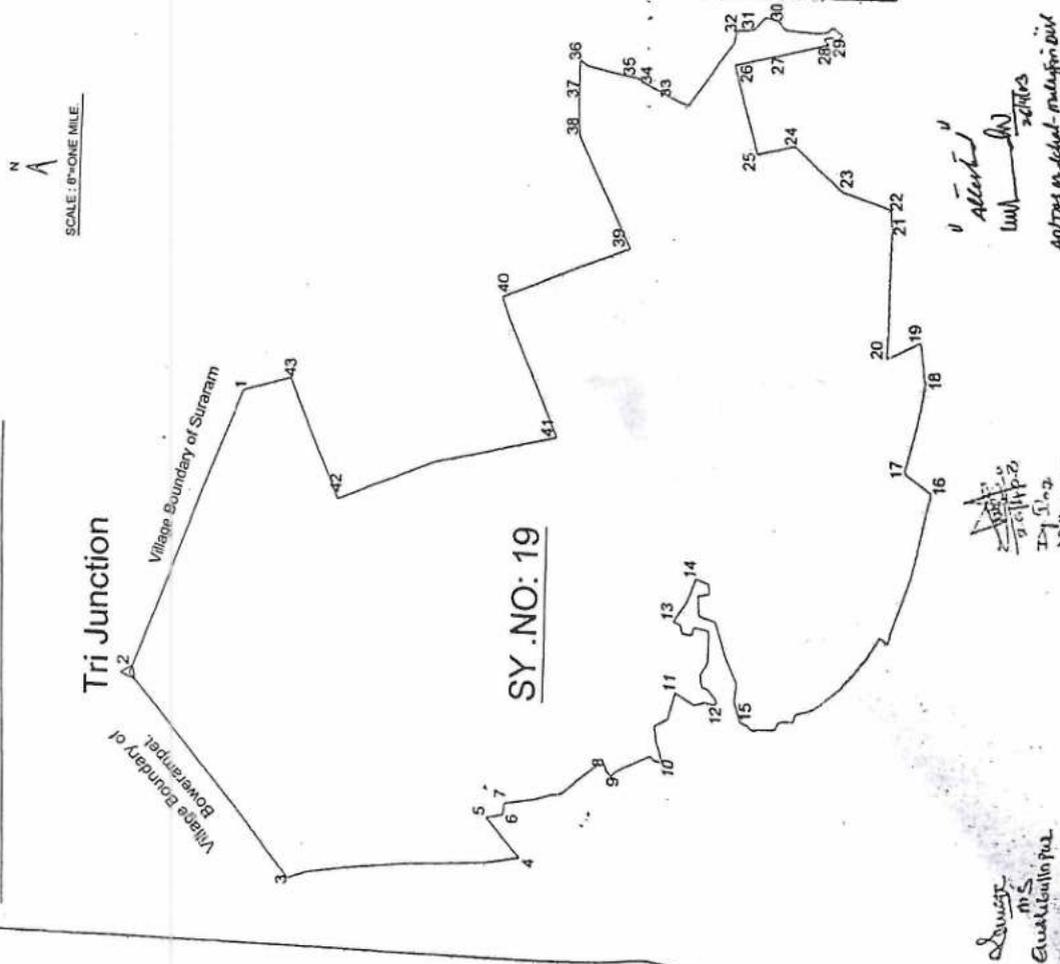
G.P.S COORDINATES OF SY.NO.19 (FOREST LAND)
 SITUATED AT GAJULARAMARAM (V) QUTHBULLAPUR (M),
 MEDCHAL - MALKAJGIRI DISTRICT.

FILE-NO:- RC.No. A5/156/2021

COORDINATES OF SY. NO: 19

Sl No	Latitude	Longitude
1	17.54686416	78.41904956
2	17.54901764	78.41295709
3	17.54576634	78.40872737
4	17.54106489	78.40952483
5	17.54175965	78.41028173
6	17.54141539	78.41036757
7	17.54137987	78.41061863
8	17.53981115	78.41130935
9	17.53967716	78.41110385
10	17.53824661	78.41173705
11	17.53802382	78.41326845
12	17.53722537	78.41314700
13	17.53810421	78.41472672
14	17.53758107	78.41594284
15	17.53677412	78.41284897
16	17.53311236	78.41762222
17	17.53366411	78.41802595
18	17.53321806	78.42005815
19	17.53335274	78.42071785
20	17.53401656	78.42035416
21	17.53395387	78.42280209
22	17.53398804	78.42340998

Sl No	Latitude	Longitude
23	17.53494227	78.42373719
24	17.53588729	78.42462589
25	17.53663578	78.42443172
26	17.53710183	78.42626233
27	17.53635639	78.42646852
28	17.53526863	78.42676939
29	17.53536110	78.42667072
30	17.53675745	78.42701156
31	17.53708172	78.42698604
32	17.53712954	78.42674055
33	17.53805786	78.42538095
34	17.53888885	78.42574952
35	17.53915954	78.42591226
36	17.54027262	78.42623241
37	17.54027702	78.42533874
38	17.54025047	78.42465165
39	17.53923440	78.42239369
40	17.54158253	78.42133720
41	17.54057470	78.41845710
42	17.54490447	78.41693036
43	17.54592880	78.41936288



ISSUED UNDER RTI 2005
 District Forest Officer
 Medchal

ISSUED UNDER RTI 2005
 District Forest Officer
 Medchal

Chittur
 15/5/21

Regd. Dy. Director
 S.A.R.K. Hyderabad

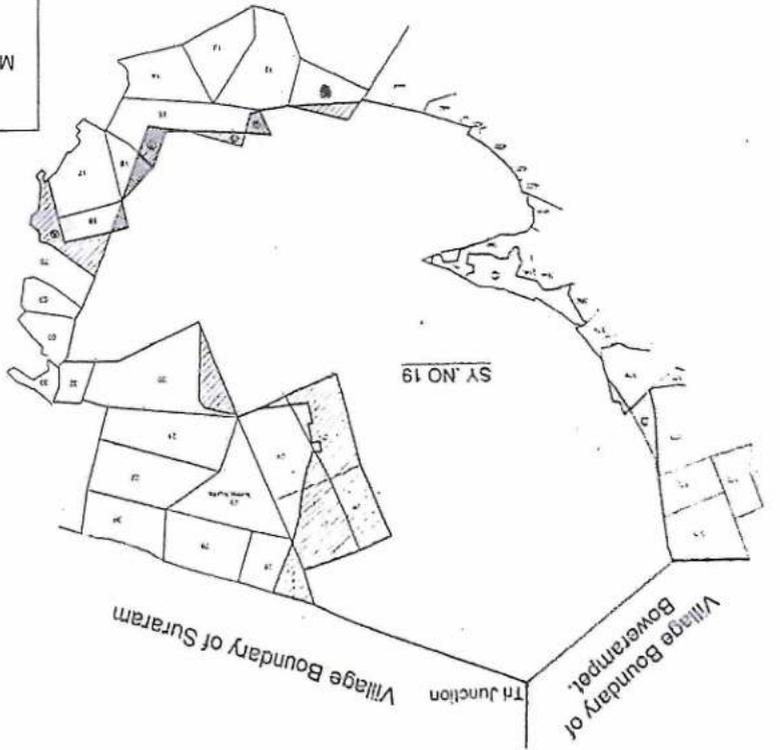
15/5/21
 15/5/21
 15/5/21

Mark Sy.No	Classifi cation	Extent as per Pahani (1958-59)	Ac - Gls	471 - 14	Ac - Gls	437 - 00	Ac - Gls	442 - 00
18	Carbon	Extent obtain as per Village Map 1957 AD	Ac - Gls	471 - 14	Ac - Gls	437 - 00	Ac - Gls	442 - 00
		Possession of Forest in Sy.No.19						

INDEX

Mark	Persons in Forest Land in Sy.No.19..	Extent Ac - Gls	Sy.No.	Adjacent Sy.no's	6 - 05	A	89 90 & 97	17, 18, 70,	Adjacent Sy.no's	0 - 37	B	Adjacent Sy.No.15	7 - 12	C	380, 394, 396, 397 & 398	Adjacent Sy.no's	2 - 07	D	372 & 373	Total	16 - 21

Mark	Forest Possession in other Sy.No's	Extent Ac - Gls	Sy.No.	28	2 - 16
				20	3 - 06
				18	0 - 23
				16	1 - 02
				15p	1 - 18
				15q	0 - 36
				445	1 - 16
				376	0 - 19
				24 to 27	23 - 27
				Total	35 - 03



FILE-NO.-RC.No. A5/156/2021

LOCATION SKETCH OF SY.NO.19 (FOREST LAND) SITUATED AT GAJULARARAM (V) QUTHBULLAPUR (M), MEDCHAL - MALKAJGIRI DISTRICT.

SCALE : 8"=ONE MILE.



9

GOVERNMENT OF TELANGA
FOREST DEPARTMENT



From
M.Laxman,
Forest Range Officer
Dulapally.

To
The District Forest Officer
Medchal.

3
Re.No.05/DP/2023-24, date:04-05-2023.

Sir,

Sub:- Original Application No. 17/2022/EZ field before NGT, South zone Bench, Chennai by Permandla Kiran Kumar – Boundary demarcation of the Gajularamaram Forest block by Asst Director, Survey & Land Record, Medchal and his team on 28.04.2022 and report submitted to Dist. Collector, Medchal Malkajgiri – Submission of objections raised by the Forest department –Further report regarding the joint survey done and its outcome report submitted - Reg.

- Ref:-
1. NGT-OA.No.17/2022/EZ/CA Unit/Plg/HMDA/22 Dt. Nil-3.22.
 2. DFO Medchal Rc.No.144/2020/D dt. 11.06.2020
 3. DFO Medchal Rc.No.144/2020/D dt. 09.09.2021
 4. DFO Medchal Rc.No.144/2020/D dt. 04.10.2021
 5. DFO Medchal Rc.No.144/2020/D dt. 06.01.2022
 6. DFO Medchal RC.No.7589/1998/S6dt 11.06.2021
 7. CF Hyderabad Rc.No.279/2013.
 8. CF Hyderabad Rc.No.852/2012/S6 dated 26/07/2012.
 9. DFO Medchal RcNo.32/2022/D, Dt 29.03.2022
 10. FRO Dulapally Rc.No.14, Dt:28.06.2022.
 11. DFO Medchal RcNo.32/2022/D, Dt.30.06.2022.
 12. NGT-OA.No.17/2022/EZ/CAUnit/Plg/HMDA/22, Dt.15.11.2022.
 13. My earlier report Rc. No. 14/2022/D, dt. 25-11-2022.
 14. DFO. Medchal Malkajigiri Rc. No. 32/2022/D, dt. 29-03-2023.
 15. DFO. Medchal Malkajigiri Rc. No. 32/2022/D, dt. 03-05-2023.

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In continuation of this office report 13th cited and in pursuance to the District Forest Officer, Medchal Malkajgiri District's references 14th and 15th cited it is submitted that as per the joint survey of Sy. No. 19 situated in Gajularamaram Forest Block done by the Regional Deputy Director, Survey & Land Records, Hyderabad, the total area of Sy. No. 19 of Gajularamaram Village is Ac. 471-14 guntas as per the Pahani (1958-59), while the area as per Village map (1957 AD) is Ac. 437-00 guntas. But as per physical possession of Forest in Sy. No. 19 is Ac. 442-00 guntas. He has also further declared that private persons are in encroachment in Sy. 19 belongs to Forest Department is worked out to be Ac. 16-21 guntas while others land (except Sy. No. 19) is in occupation of Forest Department is arrived to be Ac. 35-03 guntas.

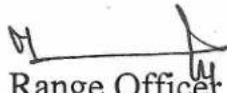
SUED UNDER RTI 2005
District Forest Officer
Medchal

2. Further, we have also taken up survey with the GGPS in respect land in possession of Forest Department in Sy. No. 19 of Gajularamaram Forest Block as per the Geo-coordinates fixed by the RDD and the total area under protection is worked out to be Ac. 419-12 guntas. Thus there is difference between the report given by the RDD and the actual area surveyed by us even based on the Coordinates fixed by him. This has happened only due to not taking up the survey from Bi Junction and Tri Junction as already suggested by Forest Department and the same was recorded in the panchanama of Joint survey.

3. Therefore, it is requested that the same facts may kindly be brought to the notice of the NGT., Chennai.

4. This is submitted for favour of kind information and necessary action.

Yours faithfully,


 Forest Range Officer
 Dulapally. 04/05/2023

ISSUED UNDER RTI 2005
 o/o District Forest Officer
 Medchal

- e) Present Hon'ble H d Metropolitan Development Authority (HMDA), Greater Hyderabad Municipal Corporation (GHMC) and Hyderabad Lakes and Water Bodies Management Circle are well aware of illegal layouts and permissions issued by the accompanying subordinated and ancillary to the land grabbers by bestowing the fabricated documents.
- f) Present Hon'ble Medchal-Malkajgiri Collector, Revenue Divisional Office Medchal-Malkajgiri and Mandal Revenue Office Quthbullapur and others are well aware of illegal Layouts adjacent to Forest Land in Sy no 19 Gajularamaram village but they are issuing fabricated documents to land Grabbers.
- g) Actual Quantum of Legacy 30 feet open NALA From Pedda Cheruv to Chittaramma Temple, Irrigation & CAD Department of Telangana failed to stop the land encroached by land Grabbers and disturbing the natural flow of water as they are in Chain linked (Golasukattu cheruvlu) with other lakes.
- h) The unproven prohibited registrations are ended in the Quthbullapur sub register office without proper verification of the documents overwritten and fabricated documents without verification of approvals from the respective channels, there is No ULC Clearance for the Building Permissions From (HMDA) and NOC form Forest Department.
- i) Until unless total area of the Forest land and Lake Nala of 30 feet and other lakes flows are inter linked or connected properly and also 100 Feet or 30 Meters Road as per master plan of HMDA request the respective authorities to stop permissions for further actions.
- j) The alleged illegal and unauthorized use of forest land in Gajularamram Village by the Respondent No.13,14,15 & Others Veenus Infra, Venus Eadifin, Veenus Enclave, Vyshnavi Infra, Vokshith Hill View & Vokshith Enclave, Space Vision Edifice Private Limited and others are tampering the actual boundaries of forest land lake boundaries, for there commercial use earing crores of ruppees by encroaching into forest land and ponds and causing huge loss to the government and also they are life line for the Eco System.

ISSUED UNDER RTI 2005
 o/o District Forest Officer
 Medchal

In the present fact and circumstances, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to pass an order thereby impose punitive action against the Respondents Organisations/ Departments, Forest Department of Telangana (DFO Medchal), Irrigation & CAD Department of Telangana, HMDA, GHMC, Medchal-Malkajgiri collector, Registrations and Stamps Telangana and Others who deliberately turned blind eye towards compliance of rules and completely failed to protect the Forest Land, Lake and ponds Natural Flow of water and failed to protect the Eco System and Responsible for the irreparable damage and also direct Forest Department of Telangana (DFO Medchal), Irrigation & CAD Department of Telangana, HMDA, GHMC, to submit, Survey Reports, GPS/Drone/Arial Video Photographs of each and every work related and also it has to be under the supervision of 3rd party, as there is chance of tampering the actual boundaries of the forest land and lake flow chain. Which may causes damage.

I also prayed that this Hon'ble Tribunal kindly go through my submitted Photos and also the copies of complaint letters to authority's to know the reality and actual status of Legacy which I am submitting to Hon'ble Green Tribunal South Zone Chennai.

Pass any such order, as the Hon'ble Tribunal may deem fit and proper in the fact and circumstances of matter.

Verification

I, Permandlla Kiran Kumar s/o Late Permandlla Lingam Age about 34 Years R/o H-No 2-28 Gajularamaram Village Quthbullapur Mandal Medchal Malkajgiri Dist Hyderabad Telangana 500055, I hereby verify that the contents of the above paragraphs are true to my knowledge and I have not suppressed any material facts.

RECEIVED UNDER RTI 2005
District Forest
Medchal

Place: Hyderabad,
Date: 13/01/2022
Before Me

Shavani

[Signature]
Applicant

Permandlla Kiran Kumar

S.M. Durga Bhavani
I Know & Identify the Applicant
ADVOCATE
S-1-462/13A, Victoria Gnd
(S.M. Durga Bhavani Advocate)
Medchal, S.R. Nagar, Hyd, T.S. - 500 055.

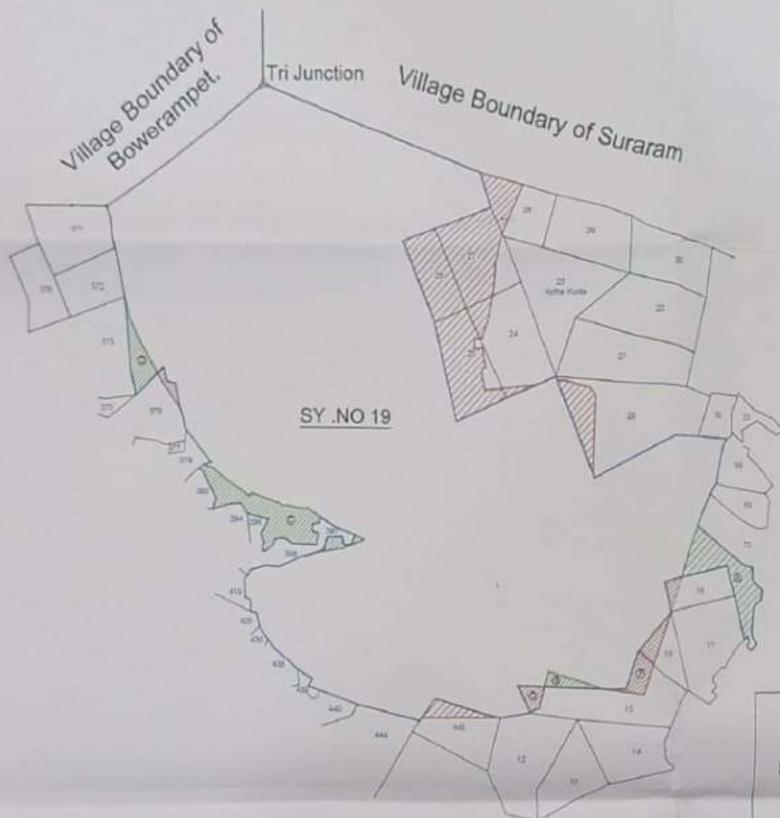
LOCATION SKETCH OF SY.NO.19 (FOREST LAND) SITUATED AT GAJULARAMARAM (V) QUTHBULLAPUR (M), MEDCHAL - MALKAJGIRI DISTRICT.

FILE-NO:- RC.No. A5/156/2021

N



SCALE : 8"=ONE MILE.



Mark	Forest Possession in other Sy.No's except Sy.No.19		Mark	Possession of Private Persons in Forest Land in Sy.No.19..		
	Sy.No	Extent Ac - Gts		Sy.No.	Extent Ac - Gts	
/	28	2 - 16	A	Adjacent Sy.no's 17,18,70, 89 90 & 97	6 - 05	
	20	3 - 06		B	Adjacent Sy.No.15	0 - 37
	18	0 - 23			C	Adjacent Sy.no's 380, 394, 396, 397 & 398
	16	1 - 02		D		Adjacent Sy.no's 372 & 373
	15P	1 - 18	Total			
	15Q	0 - 36				
	445	1 - 16				
	376	0 - 19				
	24 to 27	23 - 27				
	Total	35 - 03				

INDEX

Mark	Sy.No	Classification	Extent as per Pahani (1958-59)	Extent obtain as per Village Map 1957 AD	As per Physical Possession of Forest in Sy.No.19.
□	19	Gairan	Ac - Gts 471 - 14	Ac - Gts 437 - 00	Ac - Gts 442 - 00

RTI No: A4/50/20
ISSUED UNDER RTI ACT-2005

Handwritten signature

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Regl. Dy. Director
S&LRs, Hyderabad.

Handwritten signature







Digitized by eGangotri Project



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BEFORE THE NATIONAL GREEN
TRIBUNAL,
SOUTH ZONE BENCH, CHENNAI

ORIGINAL APPLICATION
NO.17/2022/SZ

PERMANDLLA KIRAN
KUMAR

...APPLICANT

VS

THE STATE OF
TELANGANA & 14 OTHERS

...RESPONDENTS

ADDITIONAL TYPED SET OF PAPERS
FILED ON BEHALF OF
RESPONDENTS 13-15

DEVI. N
Counsel for Respondent
9840126088
devinatraj@gmail.com